BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH T.P.NO. 133/2016

IN

C.A. NO. 219/621A/CB/2014 DATED: FRIDAY THE 20TH DAY OF JANUARY 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI. ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 2013 SECTION 621A READ WITH SECTION 217(1) OF THE COMPANIES ACT, 1956 AND

IN THE MATTER OF KASTURBA ROAD BUSINESS CENTRE PRIVATE LIMITED

- Kasturba Road Business Centre Private Limited, # 202, Prestige Meridian, 30, Mahatma Gandhi Road, Bangalore-560001.
- 2. Mr. Douglas John Henderson Director, Apartment B, 23rd Floor, South Tower 8, Residence BEL AIR, 38, BEL AIR Avenue, Island South, N.A., Hong Kong.
- 3. Mr. Filippo Sarti Director, 2B, Chemin Du Martinet 5A, 1291, Commugny, Switzerland.
- 4. Mr. David Koker Director, Flat A 1/F, Block 1, Villa Martini, 8 Stanley Beach Road, Hong Kong.

APPLICANT

PARTIES PRESENTED:

Mr. K.V. Omprakash, Advocate, M/s Conscientia Law Associates, 76/1, 1st Floor, 7th Cross, Wilson Garden, Bangalore-560027 Authorised representative for the Petitioners.

Heard on: 17/10/2016, 26/110/2016, 21/11/2016, 14/12/2016 and 05/01/2017.

ORDER

The Petition was originally filed before the Company Law Board, Southern Region, Chennai under Section 621A of the Companies Act, 1956 for the purpose of compounding for violation of provisions of section 217(1) of the Companies Act, 1956 and it was numbered as C.A 219/621A/CB/2014. Consequent upon the establishment of National Company Law Tribunal Bench at Bengaluru, the said case was transferred to this Tribunal on abolition of Company Law Board, Southern Region, Chennai Bench and re-numbered as T.P No. 133/2016.

The averments made in the Company Petition are briefly described hereunder:-

The Petitioner Company was incorporated under the Companies Act, 1956 on 20th February 2006 as a Private Limited Company in the name and style of **Kasturba Road Business Centre Private Limited** vide Registration No. **CIN-U45202KA2006PTC038531**. The Registered office of the company is situated at # 202, Prestige Meridian, 30, Mahatma Gandhi Road, Bangalore-560001.

That 1st Petitioner is a company, petitioners 2 to 4 are the Directors represented by their Attorney Holders by virtue of Special Power of Attorney's referred to as Annexure-III, Annexure-III(A) and Annexure-III(B).

The financial year of the 1st Petitioner Company is 1st April to 31st March.

The Paid up share capital of the company is Rs 1,50,000/- consisting of 15,000 Equity Shares of Rs 10/- each.

The Main objects of the 1st Petitioner Company is to establish, operate, manage, control, wind up or otherwise deal in any manner with fully or partly furnished, staffed and equipped or otherwise, serviced offices, commercial and residential accommodation, including one or more individual offices, cyber-cafes and offering ancillary business services like video and audio conferencing facilities, high quality meeting rooms, training rooms, virtual office, information technology services, provision of staff, sale and rent of office equipment, food and beverages, translation and secretarial services etc., Details of the objects of the company are mentioned in the Memorandum of Association of the Petitioner Company.

The further averments in the Company petition that, Annual General Meeting of the 1st Petitioner Company for the financial year ending 31/03/2012 was held on 29th September 2012 and Annual Accounts in Form 23 AC and Form 23ACA were filed on 6th November 2012with the Registrar of Companies, Karnataka at Bangalore. Copy of the Forms with challan is marked in Annexure-IV. However, the company failed to attach a copy of the report of the Directors with Annual Return filed with Registrar of Companies, Karnataka at Bangalore for the financial year ended 31/03/2012 and there was violation of provisions of section 217(1) of the Companies Act, 1956.

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When the matter came up for hearing, Petitioners filed Memo seeking permission to withdraw the petition on the ground that, the Registered office of the 1st Petitioner Company was originally at Bangalore at the time of filing the petition for compounding. Therefore, Petition was filed before the Company Law Board, Southern Region, Chennai and it was subsequently transferred to this Tribunal.

It is further stated in the withdrawal Memo that 1st Petitioner Company was amalgamated with Regus Business Centre (Delhi) Private Limited under a scheme of amalgamation approved by the Hon'ble High Court of Karnataka, Bangalore vide C.O.P. No. 93/2015. A copy of the order is shown as Annexure-I to the Memo. It is further averred in the Memo Form INC-28 has been filed with the Ministry of Corporate Affairs and shown as Annexure-II to the Memo. It is further averred the Master data of 1st Petitioner Company on the Website of Ministry of Corporate Affairs shows the status of the Company as amalgamated and it is shown as Annexure-III to the Memo.

It is further averred that, by virtue of amalgamation order with Regus Business Centre (Delhi) Private Limited which has its Registered Office at Mumbai. It is further averred that, Hon'ble High Court Bombay also approved the scheme of amalgamation in C.S.P No.403/2015. The copy of the order of the Hon'ble High Court Bombay is shown as Annexure-IV.

It is further averred that, by virtue of scheme of amalgamation approved by Hon'ble High Court of Karnataka, Bangalore and Hon'ble High Court Bombay, the transferee company Regus Business Centre (Delhi) Private Limited which is having its Registered Office at Mumbai, shall continue to represent and be party to the adjudication process of these Petitions. Therefore, the National Company Law Tribunal, Mumbai has jurisdiction as Registered Office of the transferee Company is situated at Mumbai. Therefore, permission is sought to withdraw the petition with a liberty to file fresh application before the National Company Law Tribunal, Mumbai.

We have heard the Counsel for Petitioners on17/10/2016, 26/)10/2016, 21/11/2016, 14/12/2016 and 05/01/2017. A Memo is filed to grant permission to withdraw the main petition filed for compounding for violation of provisions of section 217(1) of the Companies Act, 1956. Pending disposal 1st Petitioner Company was amalgamated with Regus Business Centre (Delhi) Private Limited which is a transferee company. Amalgamation took place on the orders of the Hon'ble High Court of Karnataka, Bangalore vide C.O.P. No. 93/2015. Annexure-I is order of the Hon'ble High Court of Karnataka.

Petitioners also filed a copy of the Amalgamation order filed before Ministry of Corporate Affairs shown as Annexure-II and status of the company is shows as amalgamated in the website of Ministry of Corporate Affairs is shown as Annexure-III. Even Hon'ble High Court, Bombay also approved the scheme of amalgamation. Annexure-IV is a copy of the order of Hon'ble High Court, Bombay.

Thus it is clear that, 1st Petitioner Company was amalgamated with transferee company Regus Business Centre (Delhi) Private Limited. The 1st Petitioner Company is not presently existing due to amalgamation. The Registered Office of the Transferee company is located in Mumbai. Petitioners undertake to file application before the National Company Law Tribunal, Mumbai Bench, as it is amalgamated with Transferee Company. After filing petition change took place in the constitution of 1st Petitioner Company and it is no longer in existence due to amalgamation.

The 1st Petitioner Company is the transferor company which is amalgamated with Regus Business Centre (Delhi) Private Limited, in which case the liability of the 1st Petitioner Company be also transferred to and become liability of transferee company by virtue of provisions of section 394 (2) of the Companies Act, 1956.

When once the Assets and liabilities of the transferor company are transferred to the transferee company, the liability shall be attended by the transferee company. While granting permission to the petitioners to withdraw the compounding application a direction be given to the Registrar of Companies, Karnataka at Bangalore to take further action as per law.

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In the result Memo is allowed. The Petitioners are permitted to withdraw the present Application, but they are given direction to file fresh application with Registrar of Companies / National Company Law Tribunal.

The Registrar of Companies, Karnataka at Bangalore is also directed to send the details of violation/offence committed by the petitioners before amalgamation along with a copy of the order of this Tribunal to the Registrar of Companies, Mumbai separately for further action against the transferee company.

(RATAKONDA MURALI) MEMBER, JUDICIAL (ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

DATED THIS THE 2010 DAY OF JANUARY 2017